

ITEM NO.10

COURT NO.1

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26844/2024

(Arising out of impugned final judgment and order dated 08-04-2024 in DBCWP No. 13431/2022 passed by the High Court of Judicature for Rajasthan at Jaipur)

THE STATE OF RAJASTHAN & ORS.

Petitioner(s)

VERSUS

ANTOO SAXENA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.182139/2024-EXEMPTION FROM FILING O.T. and IA No.182138/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 26842/2024 (XV)
(FOR ADMISSION and IA No.181569/2024-EXEMPTION FROM FILING O.T. and IA No.181570/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 26841/2024 (XV)
(FOR ADMISSION and IA No.184905/2024-EXEMPTION FROM FILING O.T. and IA No.184907/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 27-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Shiv Mangal Sharma, A.A.G.
Mrs. Abhinandini Sharma, Adv.
Mr. Amogh Bansal, Adv.
Mr. Deepak Verma, Adv.
Ms. Nidhi Jaswal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

- 2 Issue notice.
- 3 Tag with SLP (C) No 9563 of 2024.
- 4 No coercive steps shall be taken against the petitioners till the next date of listing.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(POOJA SHARMA)
COURT MASTER